

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3397 of 2021**

Nasruddin Ansari **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalit Yadav, Advocate
For the State : Mr. S. K. Tiwari, Spl.P.P.

02/13.04.2021 Heard Mr. Lalit Yadav, learned counsel for the petitioner and Mr. S. K. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 88 of 2020.

The petitioner and other accused persons were apprehended by the police and from the possession of the petitioner mobile, SIM, ATM cards etc. were recovered. He was suspected to be involved in cyber-crime.

The petitioner does not have any criminal antecedent as stated in the supplementary affidavit filed by the petitioner and he is in custody since 10.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional District and Session Judge – II, Deoghar in connection with Deoghar (Cyber) P.S. Case No. 88 of 2020 **subject to the condition that one of the bailers should be a close relative of the petitioner.**

(Rongon Mukhopadhyay, J.)